

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 49/(MAH)/2014  
MA No. 163/2013

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 28.04.2017

NAME OF THE PARTIES: Shri Sunilkumar Yadavrao Mandve  
V/s.  
M/s. Vidarbha Soya Milk Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and  
241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

1.	Hitesh Kuthe Adv.	Yo Mr. Kavanker Adv for the Respondants.	HPR
----	-------------------------	---	-----

along  
with  
Naunet  
Bazouge

Respondant  
NO. 2

N. H. Bajaj

2.	M. S. BHARDWAJ	Adv for Petitioner no 2	M. S. Bhardwaj
----	----------------	----------------------------	----------------

3	V. P. VERMA	Adv. for Petitioner no 2	V. P. Verma
---	-------------	-----------------------------	-------------

Contd on... 2...

**ORDER**  
**TCP No. 49/397-398/CLB/MB/MAH/2014**

1. The Learned Counsel of both the sides are present.
2. From the side of the Respondents Income Tax Return for the accounting period ending on 31.03.2014, Bank Statement of ICICI Bank ending on 25.03.2014 and Written Submissions are placed on record.
3. The Respondent has also placed a copy of the FIR dated 1<sup>st</sup> February 2017 and informed that the Petitioner has been arrested in the recent past on 22<sup>nd</sup> April, 2017 by the Calcutta Police.
4. The Learned Counsel of the Petitioner has informed that due to certain unavoidable circumstances required information i.e. Income Tax Return of the Petitioner could not be furnished today.
5. Under the circumstances, the matter cannot be heard finally today.
6. Adjourned to **9<sup>th</sup> June, 2017**, Post Vacation, for Final Hearing.

Dated: **28.04.2017**

Sd/-  
**M.K. Shrawat**  
**Member (Judicial)**